

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-FIRST REPORT

(Presented on 26.7.2006)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-first Report.

2. The Committee met on 24 July, 2006 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2006 (Amendment of articles 75 and 164) by Shri Bachi Singh Rawat, M.P.

The Bill seeks to amend the Constitution with a view to provide that not less than three-fourths of the total number of Ministers in the Council of Ministers at both Union and State levels shall be appointed from amongst the elected members of the Lower House.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of eight Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that six Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

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Recommendations

6. The Committee recommend that-

- (i) Shri Bachi Singh Rawat, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to eight Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

24 July 2006

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CHARNJIT SINGH ATWAL

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Prohibition of Publication of Pre-Election Survey Bill, 2006 by Shri Mohan Singh, M.P.	9 of 2006	A	2 hours
2.	The Political Parties (Maintenance and Auditing of Accounts) Bill 2006 by Shri Mohan Singh, M.P.	11 of 2006	A	2 hours
3.	The Arms (Amendment) Bill, 2006 (<u>Substitution of new section for section 11, etc.</u>) by Shri Mohan Singh, M.P.	13 of 2006	A	2 hours
4.	The Constitution (Amendment) Bill, 2006 (<u>Amendment of articles 75 and 164</u>) by Shri Kashiram Rana, M.P.	14 of 2006	A	2 hours
5.	The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (Amendment) Bill, 2006 (<u>Substitution of new sections for section 31</u>) by Shri M. Shivanna, M.P.	41 of 2006	A	2 hours
6.	The Special Courts for Women Bill, 2006 by Shrimati Krishna Tirath, M.P.	33 of 2006	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Delimitation (Amendment) Bill, 2006 (<u>Amendment of section 2</u>) by Shri Punnulal Mohale, M.P.	39 of 2006	B	2 hours
2.	The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2006 (<u>Amendment of the Schedule</u>) by Dr. P.P. Koya, M.P.	38 of 2006	B	2 hours